

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 23RD AUGUST, 2021 AT 02.00 P.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. ZERO HOUR.

III. CALLING ATTENTION NOTICE.

(i) Calling Attention Notice No. 8

Shri Varun Chaudhary, MLA - to call the attention of the Minister of Education regarding not providing the School Books to lacs of Students of Class 1st to Class 8th.

(ii) Calling Attention Notice No. 19

Smt. Kiran Choudhry, MLA - to call the attention of the Chief Minister regarding acute shortage of drinking water in Bhiwani District.

IV. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2021-2022 AND THE REPORT OF THE COMMITTEE ON ESTIMATES THEREON.

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| (i) | THE FINANCE MINISTER | to present the Supplementary Estimates (First Instalment) 2021-2022. |
| (ii) | THE CHAIRPERSON,
COMMITTEE ON
ESTIMATES | to present the Report of the Committee on Estimates on the Supplementary Estimates (First Instalment) 2021-2022. |

V. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) 2021-2022.

1. Discussion on the Estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 1	A MINISTER	to move that a supplementary sum not exceeding ₹13,95,88,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 1-Vidhan Sabha.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 1-2
Demand No. 2	A MINISTER	to move that a supplementary sum not exceeding ₹18,37,90,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 2-Governor and Council of Ministers.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 3-5

Demand No. 3	A MINISTER	to move that a supplementary sum not exceeding <u>₹36,36,50,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 3-General Administration.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 6-12
Demand No. 4	A MINISTER	to move that a supplementary sum not exceeding <u>₹856,30,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 4-Revenue.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 13-15
Demand No. 5	A MINISTER	to move that a supplementary sum not exceeding <u>₹36,40,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 5-Excise and Taxation.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 16-20
Demand No. 6	A MINISTER	to move that a supplementary sum not exceeding <u>₹9,04,99,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 6-Finance.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 21-28
Demand No. 7	A MINISTER	to move that a supplementary sum not exceeding <u>₹70,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 7-Planning and Statistics.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 29-32
Demand No. 8	A MINISTER	to move that a supplementary sum not exceeding <u>₹104,50,00,000/-</u> for revenue expenditure and <u>₹1185,98,34,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 8-Buildings & Roads.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 33-36
Demand No. 9	A MINISTER	to move that a supplementary sum not exceeding <u>₹114,95,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 9-Education.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 37-39
Demand No. 10	A MINISTER	to move that a supplementary sum not exceeding <u>₹36,50,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 10-Technical Education.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 40-42

Demand No. 11	A MINISTER	to move that a supplementary sum not exceeding <u>₹82,71,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 11-Sports and Youth Welfare.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 43-47
Demand No. 12	A MINISTER	to move that a supplementary sum not exceeding <u>₹4,65,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 12-Art & Culture.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 48-51
Demand No. 13	A MINISTER	to move that a supplementary sum not exceeding <u>₹571,41,50,000/-</u> for revenue expenditure and <u>₹100,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of Demand No. <u>13-Health.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 52-58
Demand No. 14	A MINISTER	to move that a supplementary sum not exceeding <u>₹68,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 14-Urban Development.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 59-60
Demand No. 15	A MINISTER	to move that a supplementary sum not exceeding <u>₹1422,21,93,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 15-Local Government.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 61-63
Demand No. 16	A MINISTER	to move that a supplementary sum not exceeding <u>₹45,00,000/-</u> for revenue expenditure and <u>₹3,40,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 16-Labour.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 64-66
Demand No. 17	A MINISTER	to move that a supplementary sum not exceeding <u>₹28,30,43,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 17-Employment.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 67-68
Demand No. 18	A MINISTER	to move that a supplementary sum not exceeding <u>₹250,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 18-Industrial Training.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 69-71

Demand No. 21	A MINISTER	to move that a supplementary sum not exceeding <u>₹208,12,31,000/-</u> for revenue expenditure and <u>₹2,89,95,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 21-Women and Child Development.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 72-79
Demand No. 22	A MINISTER	to move that a supplementary sum not exceeding <u>₹109,74,08,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 22-Welfare of Ex-Servicemen.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 80-82
Demand No. 23	A MINISTER	to move that a supplementary sum not exceeding <u>₹501,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 23-Food & Supplies.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 83-84
Demand No. 24	A MINISTER	to move that a supplementary sum not exceeding <u>₹15,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 24-Irrigation.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 85-86
Demand No. 27	A MINISTER	to move that a supplementary sum not exceeding <u>₹108,03,63,000/-</u> for revenue expenditure and <u>₹50,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 27- Agriculture.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 87-90
Demand No. 30	A MINISTER	to move that a supplementary sum not exceeding <u>₹58,70,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 30-Forest & Wildlife.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 91-92
Demand No. 31	A MINISTER	to move that a supplementary sum not exceeding <u>₹1,70,64,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 31-Ecology & Environment.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 93-94
Demand No. 32	A MINISTER	to move that a supplementary sum not exceeding <u>₹292,37,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 32-Rural and Community Development.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 95-96

Demand No. 34	A MINISTER	to move that a supplementary sum not exceeding <u>₹65,11,00,000/-</u> for revenue expenditure and <u>₹259,59,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 34-Transport.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 97-99
Demand No. 35	A MINISTER	to move that a supplementary sum not exceeding <u>₹48,25,000/-</u> for revenue expenditure and <u>₹17,35,40,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 35-Tourism.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 100-102
Demand No. 36	A MINISTER	to move that a supplementary sum not exceeding <u>₹1276,10,65,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 36-Home.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 103-104
Demand No. 37	A MINISTER	to move that a supplementary sum not exceeding <u>₹1,15,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 37-Election.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 105-106
Demand No. 38	A MINISTER	to move that a supplementary sum not exceeding <u>₹442,55,00,000/-</u> for revenue expenditure and <u>₹858,45,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 38-Public Health and Water Supply.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 107-109
Demand No. 39	A MINISTER	to move that a supplementary sum not exceeding <u>₹58,29,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 39-Information and Publicity.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 110-112
Demand No. 40	A MINISTER	to move that a supplementary sum not exceeding <u>₹2894,80,50,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 40-Energy & Power.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 113-115

Demand No. 42	A MINISTER	to move that a supplementary sum not exceeding <u>₹18,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 42-Administration of Justice.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 116-118
Demand No. 43	A MINISTER	to move that a supplementary sum not exceeding <u>₹22,30,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 43-Prison.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 119-120
Demand No. 45	A MINISTER	to move that a supplementary sum not exceeding <u>₹548,78,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2022 in respect of <u>Demand No. 45-Loans and Advances by State Government.</u>	Supplementary Estimates 2021-22 (1 st Instalment) Page 121-124

VI. LEGISLATIVE BUSINESS.

(i) (Bills to be introduced)

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| 1. The Panchkula Metropolitan Development Authority Bill, 2021 | A MINISTER | to move for leave to introduce the Panchkula Metropolitan Development Authority Bill;

Also to introduce the Bill. |
| 2. The Haryana Goods and Services Tax (Second Amendment) Bill, 2021 | A MINISTER | to move for leave to introduce the Haryana Goods and Services Tax (Second Amendment) Bill;

Also to introduce the Bill. |
| 3. The Haryana Public Examination (Prevention of Unfair Means) Bill, 2021 | A MINISTER | to move for leave to introduce the Haryana Public Examination (Prevention of Unfair Means) Bill;

Also to introduce the Bill. |

(ii) (Bills for consideration and passing)

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| 1. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill, 2021 | A MINISTER | to move that the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill be taken into consideration at once;

Also to move that the Bill be passed. |
| 2. Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill, 2021 | A MINISTER | to move that Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed. |
| 3. The Haryana Lokayukta (Amendment) Bill, 2021 | A MINISTER | to move that the Haryana Lokayukta (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed. |

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| 4. The Haryana Enterprises Promotion (Second Amendment) Bill, 2021 | A MINISTER | to move that the Haryana Enterprises Promotion (Second Amendment) Bill be taken into consideration at once; |
| | | Also to move that the Bill be passed. |
| 5. Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2021 | A MINISTER | to move that Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill be taken into consideration at once; |
| | | Also to move that the Bill be passed. |
| 6. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021 | A MINISTER | to move that the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill be taken into consideration at once; |
| | | Also to move that the Bill be passed. |

CHANDIGARH:
THE 20TH AUGUST, 2021.

RAJENDER KUMAR NANDAL,
SECRETARY.

हरियाणा विधान सभा

सोमवार, 23 अगस्त, 2021 को 02.00 बजे मध्याह्न-पश्चात् विधान भवन, चण्डीगढ़ में हरियाणा विधान सभा के हाल में होने वाली हरियाणा विधान सभा की बैठक की कार्यसूची।

I. प्रश्न

पृथक सूची में दर्ज प्रश्न पूछे जाएंगे तथा उत्तर दिए जाएंगे।

II. शून्य काल।

III. ध्यानाकर्षण प्रस्ताव सूचना।

(i) ध्यानाकर्षण सूचना संख्या-8

श्री वरुण चौधरी, एम.एल.ए. — कक्षा पहली से कक्षा आठवीं के लाखों विद्यार्थियों को विद्यालयों से किताबें उपलब्ध न कराने से संबंधित शिक्षा मंत्री का ध्यानाकर्षण करने के लिए।

(ii) ध्यानाकर्षण सूचना संख्या-19

श्रीमती किरण चौधरी, एम.एल.ए. — जिला भिवानी में पीने के पानी की भारी कमी से संबंधित मुख्यमंत्री का ध्यानाकर्षण करने के लिए।

IV. 2021-2022 के लिए अनुपूरक अनुमान (प्रथम किस्त) तथा उन पर प्राक्कलन समिति की रिपोर्ट प्रस्तुत करना।

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| (i). | वित्त मंत्री | 2021-2022 के लिए अनुपूरक अनुमान (प्रथम किस्त) प्रस्तुत करेंगे। |
| (ii). | चेयरपर्सन,
प्राक्कलन समिति | 2021-2022 के लिए अनुपूरक अनुमान (प्रथम किस्त) पर प्राक्कलन समिति की रिपोर्ट प्रस्तुत करेंगे। |

V. 2021-2022 के अनुपूरक अनुमान (प्रथम किस्त)

- राज्य के राजस्व पर प्रभारित व्यय के अनुमानों पर चर्चा।
- अनुपूरक अनुदानों की मांगों पर चर्चा तथा मतदान।

मांग संख्या 1	एक मंत्री	प्रस्ताव करेंगे कि एक अनुपूरक धनराशि जो राजस्व खर्च के लिए 13,95,88,000 रुपये से अधिक न हो, मांग संख्या 1-विधान सभा के सम्बन्ध में 31 मार्च, 2022 को समाप्त होने वाले वर्ष के भुगतान के क्रम में आने वाले खर्चों को चुकाने के लिए राज्यपाल को अनुदान की जाए।	अनुपूरक अनुमान 2021-22 (प्रथम किस्त) पृष्ठ संख्या 1-2
मांग संख्या 2	एक मंत्री	प्रस्ताव करेंगे कि एक अनुपूरक धनराशि जो राजस्व खर्च के लिए 18,37,90,000 रुपये से अधिक न हो, मांग संख्या 2-राज्यपाल तथा मंत्रीपरिषद के सम्बन्ध में 31 मार्च, 2022 को समाप्त होने वाले वर्ष के भुगतान के क्रम में आने वाले खर्चों को चुकाने के लिए राज्यपाल को अनुदान की जाए।	अनुपूरक अनुमान 2021-22 (प्रथम किस्त) पृष्ठ संख्या 3-5
मांग संख्या 3	एक मंत्री	प्रस्ताव करेंगे कि एक अनुपूरक धनराशि जो राजस्व खर्च के लिए 36,36,50,000 रुपये से अधिक न हो, मांग संख्या 3-सामान्य प्रशासन के सम्बन्ध में 31 मार्च, 2022 को समाप्त होने वाले वर्ष के भुगतान के क्रम में आने वाले खर्चों को चुकाने के लिए राज्यपाल को अनुदान की जाए।	अनुपूरक अनुमान 2021-22 (प्रथम किस्त) पृष्ठ संख्या 6-12
मांग संख्या 4	एक मंत्री	प्रस्ताव करेंगे कि एक अनुपूरक धनराशि जो राजस्व खर्च के लिए 856,30,00,000 रुपये से अधिक न हो, मांग संख्या 4-राजस्व के सम्बन्ध में 31 मार्च, 2022 को समाप्त होने वाले वर्ष के भुगतान के क्रम में आने वाले खर्चों को चुकाने के लिए राज्यपाल को अनुदान की जाए।	अनुपूरक अनुमान 2021-22 (प्रथम किस्त) पृष्ठ संख्या 13-15

मांग संख्या 39	एक मंत्री	प्रस्ताव करेंगे कि एक अनुपूरक धनराशि जो राजस्व खर्च के लिए 58,29,00,000 रुपये से अधिक न हो, मांग संख्या <u>39—सूचना तथा प्रचार</u> के सम्बन्ध में 31 मार्च, 2022 को समाप्त होने वाले वर्ष के भुगतान के क्रम में आने वाले खर्चों को चुकाने के लिए राज्यपाल को अनुदान की जाए।	अनुपूरक अनुमान 2021-22 (प्रथम किस्त) पृष्ठ संख्या 110-112
मांग संख्या 40	एक मंत्री	प्रस्ताव करेंगे कि एक अनुपूरक धनराशि जो राजस्व खर्च के लिए 2894,80,50,000 रुपये से अधिक न हो, मांग संख्या <u>40—उर्जा तथा विद्युत</u> के सम्बन्ध में 31 मार्च, 2022 को समाप्त होने वाले वर्ष के भुगतान के क्रम में आने वाले खर्चों को चुकाने के लिए राज्यपाल को अनुदान की जाए।	अनुपूरक अनुमान 2021-22 (प्रथम किस्त) पृष्ठ संख्या 113-115
मांग संख्या 42	एक मंत्री	प्रस्ताव करेंगे कि एक अनुपूरक धनराशि जो राजस्व खर्च के लिए 18,00,00,000 रुपये से अधिक न हो, मांग संख्या <u>42—न्याय प्रशासन</u> के सम्बन्ध में 31 मार्च, 2022 को समाप्त होने वाले वर्ष के भुगतान के क्रम में आने वाले खर्चों को चुकाने के लिए राज्यपाल को अनुदान की जाए।	अनुपूरक अनुमान 2021-22 (प्रथम किस्त) पृष्ठ संख्या 116-118
मांग संख्या 43	एक मंत्री	प्रस्ताव करेंगे कि एक अनुपूरक धनराशि जो राजस्व खर्च के लिए 22,30,00,000 रुपये से अधिक न हो, मांग संख्या <u>43—कारागार</u> के सम्बन्ध में 31 मार्च, 2022 को समाप्त होने वाले वर्ष के भुगतान के क्रम में आने वाले खर्चों को चुकाने के लिए राज्यपाल को अनुदान की जाए।	अनुपूरक अनुमान 2021-22 (प्रथम किस्त) पृष्ठ संख्या 119-120
मांग संख्या 45	एक मंत्री	प्रस्ताव करेंगे कि एक अनुपूरक धनराशि जो पूंजीगत खर्च के लिए 548,78,00,000 रुपये से अधिक न हो, मांग संख्या <u>45—राज्य सरकार द्वारा कर्ज तथा पेशगियाँ</u> के सम्बन्ध में 31 मार्च, 2022 को समाप्त होने वाले वर्ष के भुगतान के क्रम में आने वाले खर्चों को चुकाने के लिए राज्यपाल को अनुदान की जाए।	अनुपूरक अनुमान 2021-22 (प्रथम किस्त) पृष्ठ संख्या 121-124

VI. विधायी कार्य

(i) पुरःस्थापित किये जाने वाले विधेयक

1. पंचकूला महानगर विकास प्राधिकरण विधेयक, 2021. **एक मंत्री** पंचकूला महानगर विकास प्राधिकरण विधेयक को पुरःस्थापित करने की अनुमति के लिए प्रस्ताव करेंगे;
विधेयक पुरःस्थापित भी करेंगे;
2. हरियाणा माल और सेवा कर (द्वितीय संशोधन) विधेयक, 2021. **एक मंत्री** हरियाणा माल और सेवा कर (द्वितीय संशोधन) विधेयक को पुरःस्थापित करने की अनुमति के लिए प्रस्ताव करेंगे;
विधेयक पुरःस्थापित भी करेंगे;
3. हरियाणा लोक परीक्षा (अनुचित साधन निवारण) विधेयक, 2021. **एक मंत्री** हरियाणा लोक परीक्षा (अनुचित साधन निवारण) विधेयक को पुरःस्थापित करने की अनुमति के लिए प्रस्ताव करेंगे;
विधेयक पुरःस्थापित भी करेंगे;

(ii) (विचार तथा पारित किये जाने वाले विधेयक)

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|----|------------------------------------------------------------------------------------------------------------------------|------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. | हरियाणा नगरपालिका क्षेत्रों में अपूर्ण नागरिक सुख-सुविधाओं तथा अवसंरचना का प्रबंधन (विशेष उपबन्ध) संशोधन विधेयक, 2021. | एक मंत्री | प्रस्ताव करेंगे हरियाणा नगरपालिका क्षेत्रों में अपूर्ण नागरिक सुख-सुविधाओं तथा अवसंरचना का प्रबंधन (विशेष उपबन्ध) संशोधन विधेयक, पर तुरन्त विचार किया जाए; |
| | | | यह भी प्रस्ताव करेंगे कि विधेयक पारित किया जाए। |
| 2. | महर्षि बाल्मीकि संस्कृत विश्वविद्यालय, कैथल (संशोधन) विधेयक, 2021. | एक मंत्री | प्रस्ताव करेंगे महर्षि बाल्मीकि संस्कृत विश्वविद्यालय, कैथल (संशोधन) विधेयक पर तुरन्त विचार किया जाए; |
| | - | | यह भी प्रस्ताव करेंगे कि विधेयक पारित किया जाए। |
| 3. | हरियाणा लोकायुक्त (संशोधन) विधेयक, 2021. | एक मंत्री | प्रस्ताव करेंगे हरियाणा लोकायुक्त (संशोधन) विधेयक पर तुरन्त विचार किया जाए; |
| | | | यह भी प्रस्ताव करेंगे कि विधेयक पारित किया जाए। |
| 4. | हरियाणा उद्यम प्रोन्नति (द्वितीय संशोधन) विधेयक, 2021 | एक मंत्री | प्रस्ताव करेंगे हरियाणा उद्यम प्रोन्नति (द्वितीय संशोधन) विधेयक पर तुरन्त विचार किया जाए; |
| | | | यह भी प्रस्ताव करेंगे कि विधेयक पारित किया जाए। |
| 5. | पंडित लखमी चन्द राज्य प्रदर्शन और दृश्य कला विश्वविद्यालय, रोहतक (संशोधन) विधेयक, 2021. | एक मंत्री | प्रस्ताव करेंगे पंडित लखमी चन्द राज्य प्रदर्शन और दृश्य कला विश्वविद्यालय, रोहतक (संशोधन) विधेयक पर तुरन्त विचार किया जाए; |
| | | | यह भी प्रस्ताव करेंगे कि विधेयक पारित किया जाए। |
| 6. | भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार (हरियाणा संशोधन) विधेयक, 2021 | एक मंत्री | प्रस्ताव करेंगे भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार (हरियाणा संशोधन) विधेयक पर तुरन्त विचार किया जाए; |
| | | | यह भी प्रस्ताव करेंगे कि विधेयक पारित किया जाए। |

चण्डीगढ़:
20 अगस्त, 2021.

राजेन्द्र कुमार नांदल,
सचिव।